

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-38.

Dated: 24 JAN 1994

APPLICATION NO(s) 1027 of 1993.

APPLICANTS: T.R. Subramanian v/s RESPONDENTS: Regional Provident Fund  
Commissioner, Bangalore.

TO.

1. Sri.T.R.Subramanian,  
S/o.T.S.Raman,  
Upper Division Clerk,  
Office of Regional Provident  
Fund Commissioner, Rajaram Mahan Roy Road,  
Bangalore-560 025.

SUBJECT:- Forwarding of copies of the Orders passed by  
the Central Administrative Tribunal, Bangalore.

-xxx-

Please find enclosed herewith a copy of the  
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal  
in the above mentioned application(s) on 04-01-1994.

T.R. Subramanian  
24/1

gm\*

Se Shrivastava  
DEPUTY REGISTRAR 24/1/94  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH; BANGALORE

APPLICATION NO.1027/1993

DATED THIS THE FOURTH DAY OF JANUARY, 1994

Present: Shri Justice P.K. Shyamsunder, Vice Chairman

Shri V. Ramakrishnan, Member (A)

Shri T.R. Subramanian  
S/o. T.S. Raman  
working as U.D.C.  
O/O Regional Provident Fund  
Commissioner  
Rajaram Mohan Roy Road  
Bangalore-25.

.... Applicant

Vs.

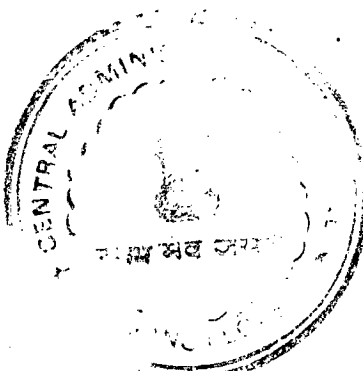
The Regional Provident Fund Commissioner  
No.13, Rajaram Mohan Roy Road  
Bhavishyanidhi Bhavan  
Bangalore-560 025.

.... Respondent

O R D E R

Shri Justice P.K. Shyamsunder, Vice Chairman.

The applicant, who is in person has filed a Memo seeking withdrawal of this application with liberty to file a fresh application, if need be. The Memo is read and recorded. We pass an order in terms of the Memo dismissing the application as withdrawn with liberty to file a fresh application, if need be. This order is passed in the presence of the applicant. No costs.



TRUE COPY

SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

Sd-  
(V. RAMAKRISHNAN)  
MEMBER(A)

Sd-  
(P.K. SHYAMSUNDER)  
VICE CHAIRMAN

mr.

B-676

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Bombay Bench

C.P. No. 77/95

OA 1027/93

THURSDAY THIS THE FOURTEENTH DAY OF SEPTEMBER 1995

Shri Justice P.K. Shyamsundar ... Vice-Chairman

Shri V. Ramakrishnan ... Member (A)

H.R.S. Rao,  
S/o late Shri H.K. Ranga Rao,  
No. 242, Karthik Apartments,  
IV Main Road, V Cross,  
Kempgowda Nagar,  
Bangalore-560 079.

... Complainant/  
Applicant

v.

1. Sri A.C. Sen  
Secretary to Govt. of India,  
Ministry of Mines,  
Shastri Bhavan, New Delhi.
2. Sri O.P. Sachdev,  
Controller-General,  
Indian Bureau of Mines,  
'Indira Bhavan',  
Civil Lines, Nagpur.
3. Sri Mahure,  
Pay & Accounts Officer,  
Indian Bureau of Mines,  
'Indira Bhavan',  
Civil Lines, Nagpur.

... Accused/  
Respondents

(By advocate Shri M. Vasudeva Rao ...  
Addl. Standing Counsel for Central Govt.)

ORDER

Shri Justice P.K. Shyamsundar, Vice-Chairman:

1. Shri M. Madhusudan, appearing for the petitioner  
says that he has been asked to mention to the court that  
Shri H.R.S. Rao, the petitioner does not wish to pursue  
this matter since the reliefs which he had claimed has

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since been granted to him in full. We place on record the aforementioned statement made by Shri Madhusudan. We have also heard Shri M.Vasudeva Rao, learned Standing Counsel who has entered appearance for the department. In the circumstances, we drop the proceedings initiated for taking action for contempt.

Sd-

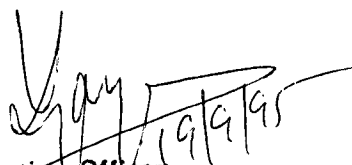
MEMBER (A)

Sd-

VICE-CHAIRMAN

**TRUE COPY**

bsv

  
Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore